

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
15973/2015

(Arising out of impugned final judgment and order dated 13/05/2015
in ITA No. 99/2015 passed by the High Court of Judicature at
Allahabad)

SPICE MOBILITY LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX
I.A. 1/2015(With c/delay in filing SLP)

Respondent(s)

Date : 16/11/2015 This application was called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
 HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Ajay Vohra, Sr. Adv.
 Ms. Kavita Jha, Adv.
 Mr. Rupesh Jain, Adv.
 Mr. Aditya Vohra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

(Meenakshi Kohli)
Court Master

(Jaswinder Kaur)
Court Master